

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 304
(IB)-1617(ND)2019
New IA- 2507/2024

IN THE MATTER OF:

M/s. Sunlarge Private Limited

...

Appellant/Petitioner

Versus

M/s H. L. Tech Fabrics Ltd.

...

Respondent

Under Section: 9 of IBC

Order delivered on 03.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. B. Arora, Adv. Himanshu Gupta, Adv. Joy K.
Bhardwaj

For the RP : Adv. K.D. Sharma,

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2507/2024: For the reasons stated therein, **IA-2507/2024 is allowed** and the hearing qua IA-6299/2023 is expedited for today.

IA-6299/2023: as prayed by the Ld. Counsel appearing for the Applicant **the IA is dismissed as withdrawn.**

It is pointed out by the Ld. Counsel appearing for the Applicant that the IA-2507/2024 is incorrectly shown pending in CP-IB/1671/(ND)/2019, as the same is filed in CP-IB-1617(ND)/2019. Let the correct CP-IB No. i.e. CP-IB-1617(ND)/2019 be mentioned in the cause list.

It is also pointed out by her that the title of the petition as mentioned in the cause list is also incorrect and same should be CP-IB-1617(ND)/2019, M/s. Sunlarge Private Limited Vs. M/s H. L. Tech Fabrics Ltd.

The particulars of the case may be corrected and should be mentioned in the today's cause list, so that any future confusion is avoided. In the order sheet also,

the Stenographer should mention the title of the case correctly viz. IB-1617/2019.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)